

अवसर खोजिए: कुछ नहीं, पाज किसी
भी चीज का नोटिस नहीं लिया जायगा।

12.15 hrs.

**BUSINESS ADVISORY COMMITTEE
FIFTY-FIFTH REPORT**

**THE MINISTER OF WORKS AND
HOUSING AND PARLIAMENTARY
AFFAIRS (SHRI K. RAGHU
RAMAIAH):** I beg to move.

"That the House do agree with the
Fifty-fifth Report of the Business
Advisory Committee presented to the
House on the 2nd May, 1975."

MR. SPEAKER: The question is:

"That the House do agree with
the Fifty-fifth Report of the Busi-
ness Advisory Committee presented
to the House on the 2nd May, 1975."

The motion was adopted.

SHRI K. RAGHU RAMAIAH: I
would like to make a small submission,
that on Friday, when I announced the
business of the House, by a slight omi-
ssion, I forgot to mention two small
Bills, which were already in the List
of Business during this session, but
removed because of Demands for
Grands. Those items are: All India
Services (Amendment) Bill, Former
Secretary of State Service Officers
(Conditions of Service) (Amendment)
Bill. Those will be included in the
List of Business.

(Interruptions)

MR. SPEAKER: May I tell you, I
am not going to ask you anything about
what happened in a Committee.

No observations at all. Why I should
make observations? What observa-
tions do you expect?

I am not calling anybody. I am
not prepared for that. I tell you final-
ly, I am not prepared for that today. I
have passed on to the next item.

12.22 hrs.

**COMPANIES (TEMPORARY RES-
TRIBUTIONS ON DIVIDENDS) AMEND-
MENT BILL***

**THE MINISTER OF FINANCE
(SHRI C. SUBRAMANIAM):** I beg
to move for leave to introduce a Bill
to amend the Companies (Temporary
Restrictions on Dividends) Act, 1974.

MR. SPEAKER: The question is:

"That leave be granted to intro-
duce a Bill to amend the Companies
(Temporary Restrictions on Divi-
dends) Act, 1974."

The motion was adopted.

SHRI C. SUBRAMANIAM: Sir,
I introduce the Bill.

MR. SPEAKER: Mr. Banerjee. I
tell you that I never approve of this
practice that you follow every day.
After all, you should get up with my
permission. You get up without any
information or without any notice. I
am sorry I cannot allow that.

(Interruptions)

MR. SPEAKER: I am not keeping
my ears on your side. I have not call-
ed you.

The Half-an-hour discussion fixed
for to-day will be postponed and the
whole time will be taken for the Fin-
ance Bill because the Finance Bill
must be passed to-day.

At what time will the Minister reply
to the Bill?

SHRI C. SUBRAMANIAM: I shall
reply at 2 O' clock.

MR. SPEAKER: And then, clause
by clause will be taken up.

**PROF. MADHU DANDAVATE (Ra-
japur):** Let the half-an-hour discus-
sion be taken up tomorrow.

MR. SPEAKER: Yes, we shall take
it up tomorrow.

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